

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No.391 of 2013
In Appeal No. 294 of 2013**

Dated : 3rd January, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Indian Hotels & Restaurant Asson. & Anr. Appellant(s)

Versus

**Maharashtra State Electricity Regulatory
Commission & Anr. Respondent(s)**

**Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Shikha Ohri**

**Counsel for the Respondent (s) : Mr. J.J. Bhatt, Sr. Adv.
Ms. Anjali Chandurkar
Mr. Hasan Murtaza
Mr. Aditya Panda for R.2**

**IA No. 395 of 2013
In Appeal No. 299 of 2013**

MIDC Marol Industries Association Appellant(s)

Versus

**Maharashtra Electricity Regulatory
Commission & Anr. Respondent(s)**

**Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan**

**Counsel for the Respondent (s) : Mr. J.J. Bhatt, Sr. Adv.
Ms. Anjali Chandurkar
Mr. Hasan Murtaza
Mr. Aditya Panda for R.2**

ORDER

IA Nos.391 & 395 of 2013

(Applications for stay)

Mr. M.G. Ramachandran, the learned counsel for the Applicant/Appellant has argued the matter.

For reply submissions, post the I.A. Nos. 391 & 395 of 2013 for further hearing on **13.01.2014** as first item in the caption of 'Part Heard'.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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